

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

Excise Appeal No. 50158 of 2017

[Arising out of the Order in Original No. JOD-EXCUS-000-COM-0011-16-17 dated 25/05/2016 passed by the Commissioner of Central Excise, Jodhpur]

FIROZ KHAN

PLOT NO. K-23, BARKATULLAH KHA COLONY
AAKHALIYA CHORAH
JODHPUR (RAJASTHAN)

Appellant

Vs.

COMMISSIONER OF CENTRAL EXCISE, JODHPUR

117/5, PWD COLONY, NEAR RIKTIYA BHERUJI
CIRCLE, JODHPUR 302008

Respondent

Appearance:

Shri Pradeep Jain, Chartered Accountant for the appellant
Shri Bhagwat Dayal, Authorised Representative for the Revenue

CORAM:

**HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR P. V. SUBBA RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING: 11.01.2024
DATE OF DECISION : 30.04.2024**

P. V. SUBBA RAO:

The appeal is dismissed. For order, see order of date in Excise Appeal
No. 52508 of 2016.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**